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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 101, 102, 103 of 2017 in C.P. No. 43/241-242/NCLT/AHM/2017

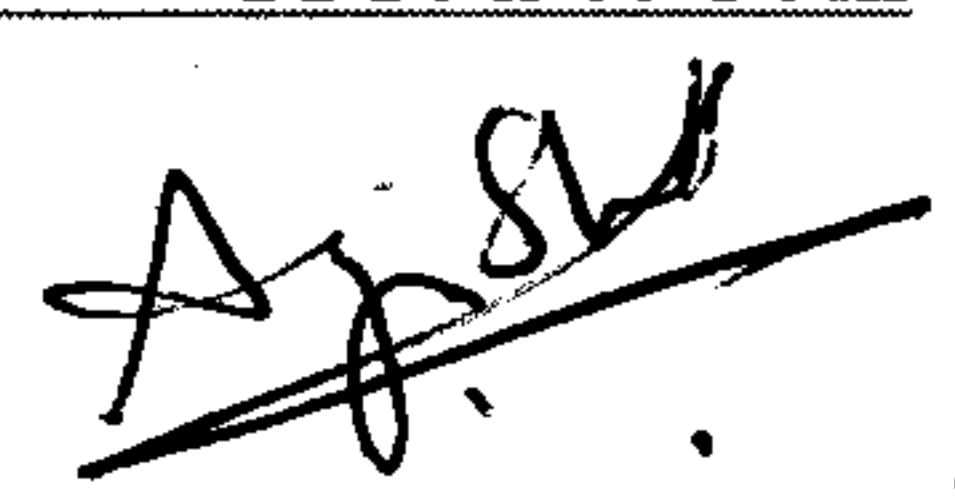
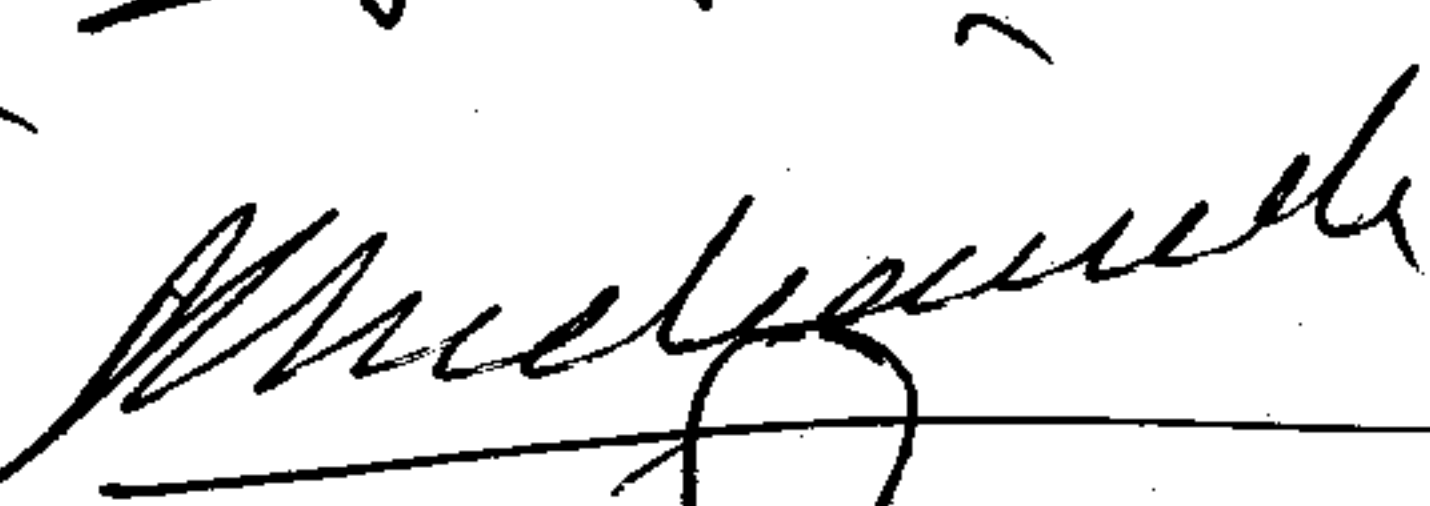
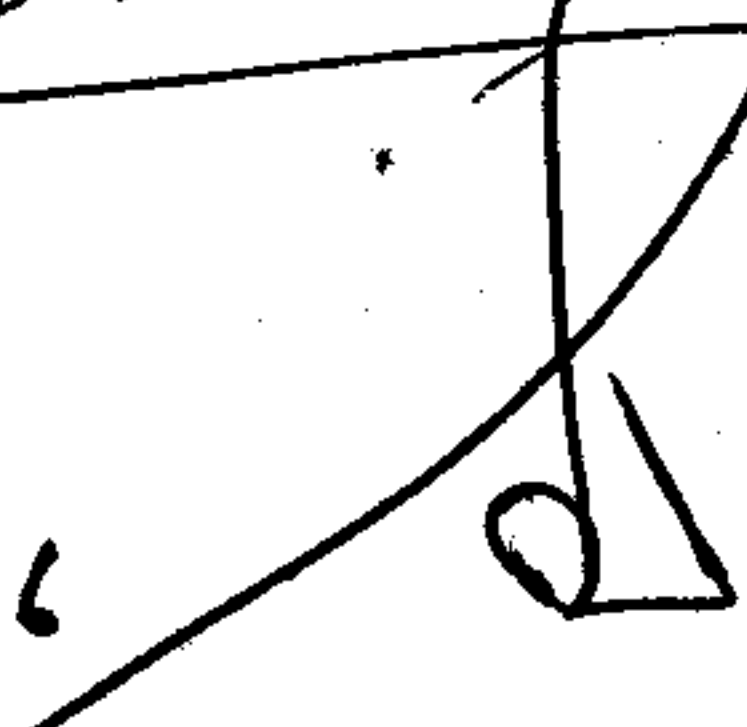
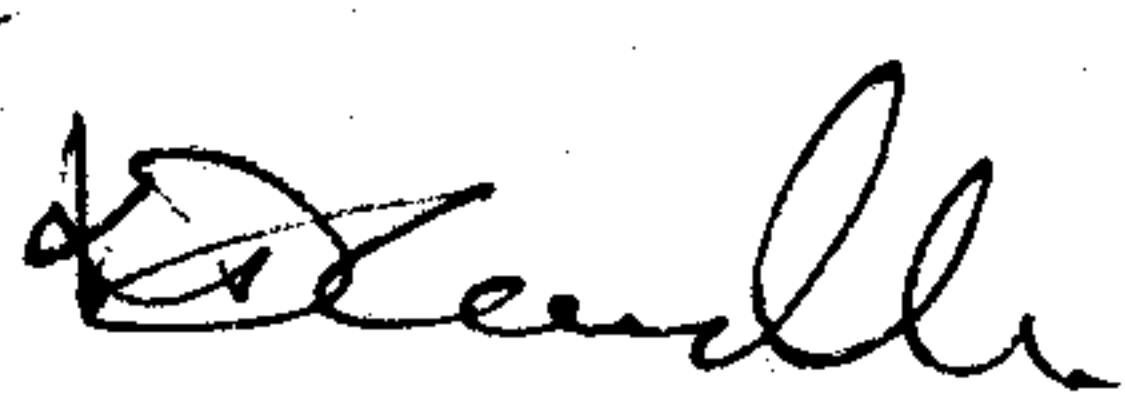
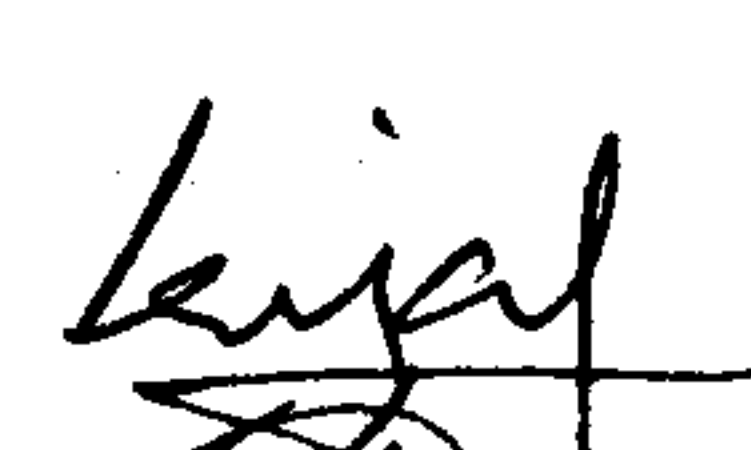
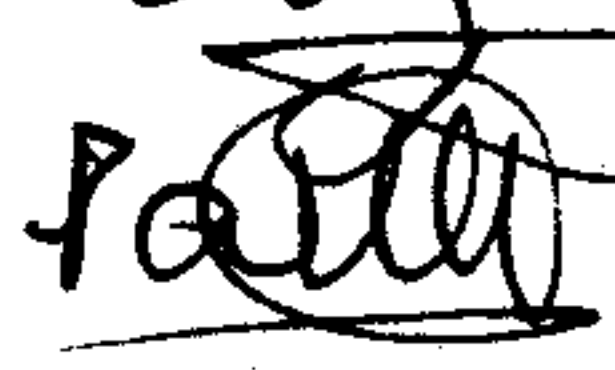
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.05.2017**

Name of the Company: Virendra R Gandhi Ors.
V/s.
Vadilal Enterprises Pvt Ltd. & Ors.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	ARJUN R. SHETH	ADVOCATE & SOLICITOR	PETITIONERS	
2.	PAVAN S - GODIAWALA	ADVOCATE	RESPONDENT NO-3 & 7	
3.	Sr. Adv. Saurabh Soparkar	Advocate	Resp. 1,2,4,5,6	
4.	Keyur Gandhi	"	Resp 1,2,4,5,6	
5.	Priyal Parikh	"	Resp 1,2,4,5,6	
6.	Parth Contractor	"	Resp 1,2,4,5,6	

ORDER


Learned Advocate Mr. Arjun Sheth present for original Petitioners. Learned Senior Advocate Mr. Saurabh Soparkar with learned Advocate Mr. Keyur Gandhi with Learned Advocate Ms. Priyal Parikh with Learned Advocate Mr. Parth Contractor present for Original Respondents no. 1, 2, 4, 5 and 6. Learned Advocate Mr. Pavan Godiawala present for Original Respondents no. 3 and 7.

Heard learned Counsels for Applicants and Learned Counsel for Respondents in the applications.

Considering the averments in the applications Original Respondents are permitted to file their reply in main petition on or before 13.06.2017 serving a copy in advance to the original petitioners and original petitioner shall file their rejoinder, if any, on or before 30.06.2017 after serving a copy in advance to the original Respondents.

the date of final hearing of the main petition is now fixed as 11.07.2017 instead of 29.05.2017.

Applications are disposed of accordingly.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 9th day of May, 2017.